

**Vesting with the Chennai City Civil Court to receive, try and dispose of all suits and other proceedings of civil nature within the city of Chennai up to 10 lakhs**

*[G. O. Ms. No. 1742, HOME (CTS. III), DATED THE 23RD NOVEMBER 1995]*

**No. II(2)/HO/3595 (C-3)/95<sup>1</sup>.**—In exercise of the powers conferred by section 3-A of the <sup>2</sup>[Chennai] City Civil Court Act, 1892, (Central Act VII of 1892) as amended by clause (1) of section 3 of the Tamil Nadu Civil Courts and the <sup>2</sup>[Chennai] City Civil Court (Amendment) Act, 1995 (Tamil Nadu Act 28 of 1995) and in supersession of the Home Department Notification No. II (2)/HO/1018/81, dated the 23rd February 1981, published at page 177 in Part II—Section 2 of the Tamil Nadu Government Gazette, dated the 4th March 1981, the Governor of Tamil Nadu hereby invests, with effect on and from the 1st December 1995, the <sup>2</sup>[Chennai] City Civil Court subject to the exceptions specified in section 3 of the <sup>2</sup>[Chennai] City Civil Court Act, 1892 (Central Act VII of 1892) with jurisdiction to receive, try and dispose of all suits and other proceedings, of a civil nature arising within the City of <sup>2</sup>[Chennai] and of value not exceeding ten lakhs of rupees.

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1. Published in Part II—Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated the 23rd November, 1995. (Issue No. 557)
  2. Substituted by Tamil Nadu Act 28 of 1996.